

(c) Government is defending all the court cases and has also filed a transfer petition in Hon'ble Supreme Court of India.

Recommendations of Kundu Committee report on status of Muslims

1276. SHRI AVINASH PANDE: Will the Minister of MINORITY AFFAIRS be pleased to state:

(a) whether Government has accepted the recommendations of the Amitabh Kundu Committee Report on the status of Muslims in the country;

(b) if so, specifications of the recommendations accepted by it and the details of their implementation; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS (SHRI MUKHTAR ABBAS NAQVI): (a) to (c) The Ministry of Minority Affairs, Government of India, had constituted a Committee on 05.08.2013 under the Chairmanship of Prof. Amitabh Kundu, to evaluate the process of implementation of decisions taken by Government of India on the recommendations of Sachar Committee Report; to assess the schemes/programmes implemented by the Ministry of Minority Affairs; to assess the efficacy of the Prime Minister's New 15 Point Programme, etc. The Committee submitted its report on 09.10.2014. The report of the Committee was examined in the Ministry of Minority Affairs and decided that since the recommendations of the Committee are overarching, covering the policies and programmes of other Ministries/ Departments also, the views of the concerned Ministries/Departments are required. Accordingly, all the concerned Ministries/Departments have been requested to give their views/comments on the recommendations of the Committee. Further action is contingent upon receipt of the comments from all the concerned stakeholders.

Unspent MSDP funds

1277. SHRI PALVAI GOVARDHAN REDDY: Will the Minister of MINORITY AFFAIRS be pleased to state:

(a) whether it is a fact that nothing has been spent by Government of Telangana of the funds released by the Ministry under Multi-Sectoral Development Plan (MSDP) in 2013-14, 2014-15 and 2015-16;